

IN THIS CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

CPC 27 of 2003
(OA 1052 of 1997)

Present : Hon'ble Mr. B.P. Singh, Administrative Member
Hon'ble Mr. N. Prusty, Judicial Member

Sukumar Maity & Ors.

-VS-

A.K. Kundra (GSI)

For the Applicant : Mr. A.K. Bairagi, Counsel

For the Respondents: Mr. P. Chatterjee, Counsel

Date of Order : 27-06-2003

O R D E R

MR. B.P. SINGH, AM

This CPC has been filed by the applicant against non-compliance of the order dated 13-07-2001 passed in O.A. 1052 of 1997. Compliance report has been filed by the respondent contemners. Ld. Counsel for the respondents submits that necessary order regarding regularisation of the applicants as per order of the Tribunal has been passed in each of the eight cases, a copy of the order has been enclosed collectively as Annexure-A/1 (from page 4 to 11) to the reply. In each of the above eight cases request for regularisation of the applicants has been dealt with and position has been recorded. The Ld. Counsel submits that in view of the said order the Tribunal's order dated 13-07-2001 has been fully complied with. Thus, there is no disobedience/non-compliance of the order of this Tribunal. Therefore, the CPC is not maintainable and it should be dismissed.

JNN

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